

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 263
(IB)-244(PB)/2019

IN THE MATTER OF:

Stressed Asset Stabilization Fund (SASF) Applicant/petitioner
Vs.
Jain Studio Respondent

Order under Section 7 of IBC, 2016

Order delivered on 20.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)


PRESENT:

For the Petitioner/Applicant: Ms. Anju Bhushan Gupta & Ms. Apoorva Gulati, Advs.
For the respondent Mr. Kushal Gupta, Mr. Vikhyat Oberoi, Advs.

ORDER

No settlement in pursuance of the order dated 02.08.2019 has been arrived at. The matter is ripe for arguments.

List for arguments on 12.09.2019.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)